GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5269 ANSWERED ON:08.05.2012 HUMAN RIGHTS VIOLATIONS Pakkirappa Shri S.;Vijayan Shri A.K.S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases of human rights violations have been reported in the country;
- (b) if so, the total number of such cases reported and the action taken against the accused persons during each of the last three years and the current year, State-wise;
- (c) whether the coordination between the local administration and the Central administration in cases of human rights violations is not satisfactory;
- (d) if so, the details and the reasons therefor alongwith the main reasons for the growing cases of human rights violations in the country; and
- (e) the steps taken to stop such cases in future and to ensure smooth functioning of Human Rights Commissions in the States?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) & (b): State-wise details of total number of cases registered by the National Human Rights Commission (NHRC) during the last 3 years and current year (as on 30.4.12) are at Annexure. During the above period, disciplinary action was recommended by NHRC in 10 cases (5 pertaining to Uttar Pradesh and 1 each pertaining to Andhra Pradesh, Assam, Madya Pradesh, Bihar and Jharkhand). In addition, in 1 case pertaining to Uttar Pradesh, NHRC recommended prosecution of the erring public servant.
- (c) & (d): In exercise of its power under Section 17 of the Protection of Human Rights Act, the NHRC, while inquiring in to the complaints, calls for reports from the concerned authorities in the Central/State Government. The disposal of a complaint largely depends upon expeditious receipt of response from the concerned authority. Majority of violation of human rights cases pertains to police atrocities, which is a State subject under the Seventh Schedule of the Constitution and it is primarily the responsibility of the State/UT Government to appropriately prevent and ensure non-occurrence of Police atrocities.
- (e) The Central Government issues advisories, while the NHRC issues guidelines and recommendations for ensuring human rights. Efforts have also been made by NHRC to create awareness and sensitization of various sections of society on human rights issues. In addition, NHRC has also been taking up issues like filling up of vacancies in the State Human Rights Commissions with State Governments concerned.